

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING  
HELD ON **06.05.2024** THROUGH VIDEO CONFERENCING

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**PRESENT:** HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)  
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

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**IN THE MATTER OF** : Raasa Foods Pvt Ltd  
Vs  
Capricon Foods Products India Ltd

**MAIN PETITION NUMBER** : IBA/386/2020

**(IA/MA) APPLICATION NUMBERS**

IA/1147(CHE)/2024

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**ORDER**

Present: Ld. Counsel Shri. M S Viswanathan for the Applicant.

This application has been filed seeking impleadment of SRA as Respondent No. 2 in IA/875/2023.

Ld. Counsel has referred to an order of this Tribunal dated 1803.2024, whereby the Applicant was advised to implead the SRA for seeking response on the application.

Considering the above order, the application is **allowed**. The copy of the order along with the application IA/875/2023 be served on the Respondent No. 2 after filing the amended memo of parties.

IA/1147(CHE)/2024 is **disposed of**.

**Sd/-**

**(VENKATARAMAN SUBRAMANIAM)**  
MEMBER (TECHNICAL)

MG

**Sd/-**

**(SANJIV JAIN)**  
MEMBER (JUDICIAL)